

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P (Cr.) No. 87 of 2018

Deepak Kumar

..... Petitioner(s).

Versus

1. State of Jharkhand
2. The Home Secretary, Govt. of Jharkhand, Project Building, PO & PS Dhurwa, Ranchi
3. The Director General of Police, Jharkhand, DRPD Bhawan, HEC PO & PS Dhurwa, Ranchi
4. Dy. Inspector General of Police, North Chhotanagpur Division, Hazaribag, PO P.S &, Hazaribag
5. The Superintendent of Police, Chatra, PS. Sadar Chatra, Dist. Chatra
6. The Deputy Superintendent of Police, Chatra, PO Chatra, P.S. Sadar Chatra, Dist. Chatra
7. The Officer-in-charge of Pratappur P.S. Pratappur, Chatra

..... Respondent(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Baleshwar Yadav, Advocate
FOR THE STATE : Mr. P.A. S Pati, S.C-IV

05/25.06.2020

Counsel for the petitioner undertakes to deposit the balance court fee of Rs. 230/-.

Heard learned counsel for the parties through video conferencing. They have no complain with respect to the audio and video clarity and quality.

In this application, petitioner has prayed to conclude the investigation of Pratappur P.S. Case No. 7 of 2018, corresponding to G.R. No. 100 of 2018 registered under Section 302/34 IPC and Section 27, 35 of the Arms Act, pending in the court of SDJM, Chatra.

Today, Director General of Police, appeared before this Court in Cr.M.P No. 2631 of 2014 in which he submitted that he will take all steps so that investigation which are pending can be concluded at the earliest without any delay.

Considering the aforesaid submission, I am disposing of this application directing the State to conclude the investigation and file final report without any delay.

With the aforesaid direction, this Criminal Writ Application stands disposed of.

(ANANDA SEN , J)